

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1856  
ANSWERED ON:30.11.2000  
SETTING UP OF HIGH COURTS  
C. KRISHNAN;VAIKO

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) the funds allocated to provide infrastructure facilities for setting up of High Courts in newly created States; and  
(b) the strength of Judges sanctioned in those High Courts, State-wise?

**Answer**

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND SHIPPING (SHRI ARUN JAITLEY )

(a) It is the primary responsibility of the State Governments to provide funds for infrastructural facilities for the judiciary including those for setting up of High Courts. However, the Central Government has written to the Chief Ministers of the newly created States to send project proposals with tentative cost estimates so that the matter could be taken up with the Planning Commission.

(b) The strength of Judges sanctioned in the newly created High Courts is as under:

|                              | Permanent | Adtl. | Total |
|------------------------------|-----------|-------|-------|
| (i) Chattisgarh High Court   | 4         | 2     | 6     |
| (ii) Jharkhand High Court    | 10        | 2     | 12    |
| (iii) Uttaranchal High Court | 4         | 3     | 7     |